

*By E-Mail/ Speed Post/Special Messenger*

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/\_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Kokrajhar

Dated Guwahati, the \_\_\_\_\_ July, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJK/2022/1059 dated 21.07.2022

Sir,

With reference to the above, I am directed to inform you that Sri Baloram Kshetri, Secretary, District Legal Services Authority, Kokrajhar, has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) to visit "Maa Vaishno Devi" Temple" at Jammu in the upcoming Durga Puja holidays of 2022 along with his wife Smti Dipanjali Bharali and minor sons Shri Hardik Kashyap Kshetri and Rihaan Kashyap Kshetri, by the shortest possible route, as per existing Rules.

Shri Kshetri may be informed accordingly.

Thanking you.

Yours faithfully,

*Self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 5374 - 5377**  
Copy to:-

/A, dated- 29/7/22

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Sri Baloram Kshetri, Secretary, District Legal Services Authority, Kokrajhar, for information with reference to his letter No. DJSK-15/2022/959 dated 21.07.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*Self*

**REGISTRAR (VIGILANCE)**